

**C. B. I. Enquiry into Baroda Dynamite Case**

1573. SHRI D. K. PANDA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the enquiry by C.B.I. into the Baroda Dynamite case has been completed; and

(b) if so, the facts thereof and the action taken thereon?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): (a) Yes Sir

(b) Investigation has revealed that in pursuance of a criminal conspiracy with others, George Fernandes procured large quantities of dynamic and accessories. The object was to overawe the Government by Sabotage by blowing up road and rail bridges to disrupt communications and create conditions of chaos and anarchy.

A chargesheet is expected to be filed shortly.

दिल्ली में स्वतन्त्रता सेनानियों के लिखे गृह

1574. श्री रामावतार शास्त्री : क्या गृह मन्त्री यह बताने की कृपा करेंगे कि :

(क) इस समय दिल्ली में स्वतन्त्रता सेनानी गृह में रहने वाले स्वतन्त्रता सेनानियों के नाम क्या हैं तथा प्रारम्भ में इसमें कितने व्यक्तियों के लिए रहने की व्यवस्था थी ;

(ख) क्या महिला स्वतन्त्रता सेनानियों को यह सुविधा नहीं दी जाती है ; और

(ग) यदि हा, तो इसके क्या कार हैं ?

गृह मंत्रालय में उपमंत्री (श्री एक० एच० मोहम्मद) : (क) दिल्ली में इस समय

निम्नलिखित स्वतन्त्रता सेनानियों को स्वतन्त्रता सेनानी गृह में प्रवेश दिया गया है:-

- (1) श्री जगदीश दत्त
- (2) श्री रामजीसाल बन्धू
- (3) श्री फकीर भाई गोविन्द भाई पटेल
- (4) श्री नरेन्द्र नाथ तुली
- (5) श्री पेदीपोही सुब्बाराव
- (6) श्री पी० एस० नारायणन्
- (7) श्री भूपेन्द्र चन्द्र मजुमदार
- (8) श्री किशोरी लाल सक्सेना
- (9) श्री परमानन्द
- (10) श्री हारू मल
- (11) श्री वेकन्त राय रायसम

गृह में केवल 25 स्वतन्त्रता सेनानियों के रहने की व्यवस्था है।

(ख) महिला स्वतन्त्रता सेनानी श्री, जो अपेक्षित शर्तों को पूरा करती हैं, गृह में प्रवेश के लिये पात्र है।

(ग) प्रश्न नहीं उठता।

**Royalty of Foreign Trade Marks**

1575. SHRI BHALJIBHAI PARMAR: Will the Minister of CIVIL SUPPLIES AND COOPERATION be pleased to state:

(a) whether royalty for the use of foreign trade marks, direct or indirect, is allowed;

(b) if not, how many foreign trade marks are still continuing on the basis of consideration and by what date they will be discontinued; and

(c) what are the foreign trade marks marketed for direct/indirect consideration?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES AND COOPERATION (SHRI

**A. C. GEORGE:** (a) According to the present policy, the Government insists, while approving of foreign collaboration arrangements that foreign trade marks should not ordinarily be used in internal trade although there is no objection to their being used on goods meant for exports. There can therefore be no question of payment of royalty for use of trade marks in so far as goods manufactured and sold internally under arrangements approved by the Government are concerned. It is however likely that in some of the older collaboration agreements, the foreign collaborators had permitted the use of their trade marks as a part of the know-how agreement, but by and large, no separate payment for the use of the trade marks alone seems to have been approved. When these older agreements come up for renewal, the question of continued use of foreign trade marks involving payment, if any, will no doubt be looked into, and the current policy of the Government in regard to this matter enforced. Certain old established foreign majority companies are also known to be using the trade marks belonging to their foreign principals, but no payment for the use of the trade marks is stated to be made for that purpose.

(b) and (c). The information is being collected from the Reserve Bank of India and will be laid on the Table of the House.

**Government's decision not to raise Coal Prices**

1576. **SHRI D. D. DESAI:** Will the Minister of ENERGY be pleased to state:

(a) whether Government have decided not to raise coal prices; and

(b) if so, whether coal industry will be able to meet its costs?

**THE MINISTER OF ENERGY (SHRI K. C. PANT):** (a) The Government have decided to continue the

existing pithead (F.O.R.) prices of coal and coke upto 31st March, 1977.

(b) The coal companies have represented that the present price structure is not remunerative. Efforts are however being made to economise wherever possible and to improve productivity so that the losses are kept to the minimum.

**Central and State Level Coordination Committee for Sick Industries**

1577. **SHRI DHAMANKAR;  
SHRI SUKHDEO PRASAD  
VERMA:**

Will the Minister of INDUSTRY be pleased to state:

(a) whether any State-level Coordination Committees are being set up to tackle the growing problems of the sick as well as closed units in the small scale sector in the country;

(b) if so, in what ways are they supposed to function and help the sick/closed units and what remedial measures would they be able to take to nurse the units; and

(c) whether a Central-level Coordination committee would also be set up to consider and suitably advise on general problems, industry-wise?

**THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI A. P. SHARMA):** (a) Yes, Sir.

(b) The State level coordination Committees have been constituted for involving all the concerned Governmental agencies and financial institutions for taking appropriate action for rehabilitating sick units by providing necessary assistance required in the fields of marketing, finance, management etc. in an integrated manner.

(c) No, Sir. The Office of the Development Commissioner (Small Scale Industries), however, will be review-